

[English]

Defence Land Policy

3227. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have received representations from different organisations etc. for making suitable changes in defence land policy in regard to repair and constructions of old grant bungalows in cantonment areas; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) Such changes as are felt to be essential will be duly carried out.

Land Reform Laws

3228. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have received any proposal from the Government of West Bengal for inclusion of Land Reform Laws in the 9th Schedule of the Constitution; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAMESHWAR THAKUR): (a) and (b).

Yes, Sir. A proposal seeking inclusion of seven land reform laws in the Ninth Schedule to the Constitution has been received from the Government of West Bengal. The details of laws are given below:

1. The West Bengal Land Reforms (Amendment) Act, 1981
2. The West Bengal Land Reforms (Amendment) Act, 1986
3. The West Bengal Land Reforms (Second Amendment) Act, 1986
4. The West Bengal Land Reforms (Third Amendment) Act, 1986
5. The West Bengal Land Reforms (Amendment) Act, 1989
6. The West Bengal Land Reforms (Amendment) Act, 1990
7. The West Bengal Land Reforms Tribunal Act, 1991.

Petro-Chemical Project

3229. DR. AMRIT LAL KALIDAS PATEL: Will the MINISTER OF CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government have approved the proposal to set up a Petro-Chemical Project in Gujarat;

(b) if so, the details thereof; and